

**Formulation of Boards of Directors of Nationalised Banks**

\*574. SHRI BHOGENDRA JHA: Will the Minister of FINANCE be pleased to state:

(a) the latest position with regard to the formation of Boards of Directors of the fourteen nationalised banks including the representatives of workers, peasants, artisans, small traders etc; and

(b) whether such broad-based bodies are proposed to be formed at lower levels also?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN):

(a) The new Boards of Directors of 14 nationalised banks have since been constituted with effect from 11th December, 1972, in accordance with clause 3 of the Nationalised Banks (Management and Miscellaneous Provisions) Scheme, 1970.

(b) The Board of each nationalised bank is empowered by clause 14 of the Scheme referred to above, to constitute such committees, whether consisting wholly of Directors or wholly of other persons or partly of Directors and partly of other persons, as it deems fit, to render advice on such matters as may be generally or specially referred to them by the Board.

**Trade talks between India and Japan**

\*575. SHRI MUHAMMED SHERIFF:

SHRI V. MAYAVAN:

Will the Minister of FOREIGN TRADE be pleased to state:

(a) whether any trade talks were held between India and Japan during the current month; and

(b) if so, the decisions arrived at?

**THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA):**

(a) and (b). There have been no official talks on trade between India and Japan except as a part of the Intra-Regional Trade Promotion Talks organised by the Economic Commission for Asia and the Far East.

The Intra Regional Trade Promotion Talks have been held, since 1966, in conjunction with the Asian Trade Fairs. In the talks held in New Delhi in conjunction with the Third Asian Trade Fair, 15 countries including India and Japan participated.

In pursuance of a Resolution of the Economic Commission for Asia and the Far East, these discussions are held in-camera and no formal record is kept of the proceedings.

There was also a meeting of the Business Co-operation Committees of India and Japan in New Delhi on the 7th and 8th of December, 1972. These, however, are no official committees of industrialists and businessmen and the meeting was organised by the Federation of Indian Chambers of Commerce and Industry.

Orders secured by S.T.C. from foreign countries for supply of jute, shoes and cement

\*576. SHRI RANABAHADUR SINGH:

SHRI DHARAMRAO AF-ZALPURKAR:

Will the Minister of FOREIGN TRADE be pleased to state:

(a) whether the State Trading Corporation of India has secured orders from foreign countries for the supply of jute goods, shoes and cement; and

(h) if so, the names of the items for which orders have been secured and the foreign exchange that is going to be earned through these deals?

**THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA):**

(a) Yes, Sir.

(b) A statement is laid on the Table of the House. [Placed in Library See No. LT-4142/72].

**Loans Advanced by Nationalised Banks to Farmers in Mysore**

**\*577. SHRI PAMPAN GOWDA:**

Will the Minister of FINANCE be pleased to state:

(a) the total amount of loans advanced so far by the nationalised banks to the big and small farmers in the State of Mysore; and

(b) the percentage of the loans which has been recovered and the percentage of the loan expected to be declared as bad debt?

**THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN):**

(a) The amount outstanding in respect of direct agricultural advances provided by the nationalised banks in Mysore State as at the end of June 1972 was Rs. 16.69 crores. The break-up of this figure between small and big farmers is not available, as the banks did not maintain statistics in the manner asked.

(b) Information on the percentage of loans recovered in Mysore is being collected and will be laid on the Table of the House.

Debts are regarded as bad only after all avenues of effecting recoveries, including legal remedy, are exhausted. It would, therefore, be premature to make any precise estimate of bad debts at this stage.

**Announcement of fresh market borrowings**

**\*578. SHRI C. T. DHANDAPANI:  
SHRI GIRIDHAR GOMAN-  
GO:**

Will the Minister of FINANCE be pleased to state:

(a) whether Government, after the price rise debate in Lok Sabha in the current Session, announced fresh market borrowings to the tune of Rs. 100 crores;

(b) if so, whether upto 28th November, 1972, the Centre's market borrowings have already yielded an extra Rs. 108 crores over and above the net borrowing estimate of Rs. 215 crores; and

(c) if so, latest position and how far this has helped in checking the price rise?

**THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN):**

(a) and (b). Yes, sir.

(c) The Central Government's net receipts from the market loans floated so far during the 1972-73 fiscal year amount to Rs. 433.19 crores.

Financing of the Government's expenditure by raising resources through market loans enables the Government to mop up the surplus liquidity in the banking system and thereby helps in easing the pressure on prices. However the behaviour of prices is influenced by the interaction of a large number of factors and as such it is not possible to quantify the impact of any single measure.

**Elimination of Escalation Clause from contracts entered into by Government or public sector undertakings**

**\*579. SHRI E. V. VIKHE PATIL:**  
Will the Minister of FINANCE be pleased to state: